

NO
Transfer

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /340/1992

~~EX-100~~

DATE OF DECISION 17.9.1992

Shri Vinubhai J. Patel Petitioner

Mr. D.M. Thakkar Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Vinubhai J. Patel

• Applicant

Vs.

1. Union of India,
Through: Addl.
General Manager,
Telecom,
Ramnivas Bldg.
Khanpur,
Ahmedabad.

2. Divisional Engineer,
(Administration)
Office of T.D.M.,
Municipal Bldg.
2nd Floor,
Nadiyad.

3. Sub Divisional Officer,
Telegraph, Mariyampura,
New Telecom Bldg.,
Khamhat.

• Respondents

O R A L O R D E R

O.A./340/1992

Date: 17.9.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman

1. The applicant, who is a Technician at Cambay, under the third respondent i.e. S.D.O. Telegraph, Mariyampura is aggrieved by the order dated 4.8.1992, Annexure A, transferring him to Thasra under the S.D.O.P., Nadiyad. He has therefore, filed this application for a direction to quash the impugned order Annexure A.

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2. Notice was issued on admission and interim relief to the respondents. Respondents have filed their reply, a copy of which has been served on the learned counsel for the applicant also. It is submitted in para 3 of the reply that the applicant, which ~~he~~ posted at Cambay was found indulging in free call passing to remote national and international stations from S.T.D. and I.S.D. It is for this reason that the transfer has been made.

3. We have heard the parties in regard to admission. The learned counsel for the applicant has not able to convince us that in such circumstances, the applicant has a right to continue in Cambay. The respondents have given a prima facie valid reason for the transfer. Therefore, a prima facie case for admission has not been made out *and hence* ~~to turn~~ it is dismissed in limine.

R.C. Bhatt
(R.C. Bhatt)
Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman